

Gazette of India dated the 14th December, 1974.

- (iv) S.O. 125 published in Gazette of India dated the 11th January, 1975.

[Placed in Library. See No. LT-8928/75].

NOTIFICATIONS, EMPLOYEES' PROVIDENT FUNDS (EIGHTH AMENDMENT) SCHEME, 1974, STATEMENT AND INDUSTRIAL DISPUTES (GUJARAT) (SECOND AMENDMENT) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—

- (i) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1975, published in Notification No. G.S.R. 173 in Gazette of India dated the 1st February, 1975.
- (ii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1975, published in Notification No. G.S.R. 174 in Gazette of India dated the 1st February, 1975.
- (iii) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1975, published in Notification No. G.S.R. 175 in Gazette of India dated the 1st February 1975.

(2) A copy of the Employees' Provident Funds (Eighth Amendment) Scheme, 1974 (Hindi and English ver-

sions) published in Notification No. G.S.R. 1184 in Gazette of India dated the 2nd November, 1974, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-8929/75].

(4) A copy of the Industrial Disputes (Gujarat) (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. KH-SH-1454/IDA-1173-55508-JH. in Gujarat Government Gazette dated the 25th November, 1974, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Bujarat [Placed in Library. See No. LT-8930/75].

12.24½ hrs.

MOTHER'S LINEAGE BILL

by Shri Madhu Limaye

OPINION

श्री मधु लिमये (बाका) : अध्यक्ष महोदय, मैं सभा पटल पर एक पत्र रखता हूँ जिसमें किसी वंश परम्परा का उसके मातृ पक्ष से पता लगाने के अधिकार का उपबन्ध करने वाले विधेयक को, के बारे में, जिसे सभा के निर्देश सं० से 3 मई, 1974 को राय जानने के लिये परिचालित किया गया था, राय दी हुई है।

MR. SPEAKER: Calling Attention. This will be taken up in the evening.